

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.214- IA/1039(AHM) 2023
ITEM No. 215- IA/170(AHM) 2024
In
CP(IB) 195 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Agarwal Coal Corporation Pvt Ltd
V/s
Shriram Cement Ltd

.....Applicant

.....Respondent

Order delivered on 29/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Nisarg Bhardwaj Advocate for : Ms. Aishwarya Reddy, Advocate In (IA No. 1039(AHM) 2023)
	: Ms. Hirva Dave, Advocate in (IA/170(AHM) 2024)
For the Respondent	: Mr. Hirva Dave, Advocate in (IA No. 1039(AHM) 2023) : Mr. Nisarg Bhardwaj Advocate for : Ms. Aishwarya Reddy, Advocate in (IA No. 170(AHM) 2024 for (Respondent No. 2) : Mr. Priyam Raval, Advocate for (Respondent No. 1 In (IA No. 170(AHM) 2024) (Collector Banaskatha) : Mr. Vatsal R. Patel, Advocate a/w. : Mr. Varun K. Patel, Advocate for (Respondent No. 3)

ORDER

IA/1039(AHM) 2023 & IA/170(AHM) 2024

Learned Counsel for the respondent No. 3 has filed reply on 12.04.2024, vide inward diary No. 2980. The same is taken on record.

Learned Counsel, Mr. Priyam Raval, stated that he has instructions on behalf of the Department to appear for respondent No. 1. Hence, he seeks and is granted two

weeks' time to file reply by giving an advance copy to the other side. Thereafter, rejoinder, if any.

Learned Counsel for the respondent No. 3 in IA No. 170 (AHM) 2024 is directed to provide a copy of the reply to the respondent No. 2

The parties are directed to exchange the pleadings with each other.

Re-list on 14.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)